

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 132

IA(IBC)(DIS)/1(CH)2024, IA(I.B.C)/2267(CH)2023
IA(I.B.C)/1994(CH)2023, IA(I.B.C)/2258(CH)2023
IA(I.B.C)/2624(CH)2023, IA(I.B.C)/92(CH)2024

In
CP(IB) No. 233/Chd/HP/2019
(Admitted)

IN THE MATTER OF
Syndicate Bank Ltd.

...Petitioner-Financial Creditor

Versus

Venus Biosciences Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 54(1), 33(1), 19(2), 66(1), 60(5), 12(2), IBC 2016

Order delivered on 28.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in IA(IBC)(DIS)/1(CH)2024
IA(I.B.C)/2267(CH)2023, IA(I.B.C)/1994(CH)2023
IA(I.B.C)/2258(CH)2023, IA(I.B.C)/2624(CH)2023
IA(I.B.C)/92(CH)2024

: Ms. Pridhi Singla,
Advocate

ORDER

IA(I.B.C)/92(CH)2024

This is an application filed under Section 12(2) of IB Code, 2016 read with Regulation 40 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 seeking extension of Corporate Insolvency Resolution Process period by 90 days beyond the period of 180 days from 15.10.2023 till 13.01.2024. Having heard the submissions made by the counsel and having noted the contents of the application extension, 90 days' extension is granted w.e.f. 15.10.2023 to

May 28, 2024
Priyanka

31.01.2024. The CIRP period is extended beyond 180 days from 15.10.2023 till 31.01.2023 in terms of Section 12(2) of IB Code, 2016. Thus, IA(I.B.C)/92(CH)2024 is allowed.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**

IA(IBC)(DIS)/1(CH)2024,IA(I.B.C)/2267(CH)2023,IA(I.B.C)/1994(CH)2023 ,IA(I.B.C)/2258(CH)2023, IA(I.B.C)/2624(CH)2023

Let these applications may be posted to 10.07.2024 for hearing.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**